

THE RAILWAY PASSENGER FARES (AMENDMENT)
ACT, 1960

No. 54 OF 1960

23rd December, 1960]

An Act to amend the Railway Passenger Fares Act, 1957.

BE it enacted by Parliament in the Eleventh Year of the Republic of India as follows:—

Short title
and com-
mencement.

1. (1) This Act may be called the Railway Passenger Fares (Amendment) Act, 1960.

(2) It shall come into force on such date¹ as the Central Government may, by notification in the Official Gazette, appoint.

Substitution
of the
Schedule.

2. In the Railway Passenger Fares Act, 1957, for the Schedule, the following Schedule shall be substituted, namely:—

“THE SCHEDULE

(See section 3)

1	2
Description of traffic	Rate of tax
1. Passengers travelling by railway on season tickets.	Nil.
2. Passengers travelling by railway for distances up to 25 kilometres (inclusive).	Nil.
3. Passengers travelling by railway for distances from 26 kilometres to 49 kilometres (inclusive).	5% of fare.
4. Passengers travelling by railway for distances from 50 kilometres to 80 kilometres (inclusive).	15% of fare.

¹21-1-1961, Vide S.O. 149, dated 12-1-1961. See Gazette of India, pt. II, Sec. 3 (ii), p. 259.

1	2
<i>Description of traffic</i>	<i>Rate of tax</i>
5. Passengers travelling by railway for distances over 805 kilometres.	10% of fare.
6. Passengers travelling on rail travel coupons.	12½% of the cost of the coupons.

Explanation.—For the purposes of this Schedule, distances shall be computed according to the rules for the time being in force relating thereto made under the Indian Railways Act, 1890.”

of 1890.